## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

OA/020/01050/2019 Date of Order : 04-12-2019

Between:

Syed Shameem S/o Syed Kareem,
Aged about 39 years, Gr.'C',
Occ : Senior Section Engineer (Signal),
O/o Senior Divisional Signal and Telecom Engineer,
DRM Office, Guntakal. ....Applicant

## And

- Union of India rep by the General Manager, South Central Railways, 3<sup>rd</sup> Floor, Rail Nilayam, Secunderabad.
- 2. The Principal Chief Signal and Telecom Engineer, SCR, 7<sup>th</sup> Floor, Rail Nilayam, Secunderabad.
- 3. The Principal Chief Personal Officer, SCR, 4<sup>th</sup> Floor, Rail Nilayam, Secunderabad.
- 4. The Divisional Railway Manager, Secunderabad Division, Sanchalan Bhavan, Secunderabad.
- 5. The Divisional Railway Manager, Guntakal Division, Guntakal.
- The Senior Divisional Signal and Telecom Engineer, Sec'bad Division, SCR, Sanchalan Bhavan, Secunderabad.

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7. The Senior Divisional Signal and Telecom Engineer,
Guntakal Division, Guntakal. ....Respondents

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Counsel for the Applicant : Dr. A. Raghu Kumar

counsel for the Respondents: Mrs.Vijaya Sagi, SC for Rlys

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CORAM:

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member).

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Heard Dr. A. Raghu Kumar, learned counsel for the Applicant and Mrs. Vijaya Sagi, learned Standing Counsel for Respondents.

2. Mrs. Vijaya Sagi, learned Standing Counsel for Respondents states that the applicant has requested for a transfer from Guntakal Division to Hyderabad / Secunderabad on account of his marriage as his spouse is working as Dental Assistant Surgeon in Hyderabad. The applicant has submitted representations dated 27.12.2018, 07.01.2019, 19.06.2019,

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23.07.2019 and 11.10.2019. However there has been no response from the Respondents.

Dr.A.Raghu Kumar, learned counsel for the applicant reiterates that 3.

the Railway Board has reiterated instructions of the DoP&T for posting oth husband and wife at the same station vide Circular RBE No.23/2010,

dated 02.02.2010.

4. In view of the above submission, without going into merits of the

case, the OA is disposed of at the admission stage with a direction to the

Respondents to dispose of the representations of the applicant in

accordance with the Railway Board Circular dated 02.02.2010 within a

period of two months from the date of receipt of the certified copy of

this order.

5. No order as to costs.

> (NAINI JAYASEELAN) ADMINISTRATIVE MEMBER

Dated: 04<sup>th</sup> December, 2019.

Dictated in Open Court.

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